

Indian Hockey Federation is getting Rs. 5 lakhs from Doordarshan for A Grade Tournaments and International matches.

(b) It has been reported by Indian Hockey Federation that a scheme was finalised for payment to the Tournament Committee, but subsequently the same has been withdrawn with effect from 12-9-98.

(c) Year-wise details of payments received from Doordarshan by Indian Hockey Federation are given below:—

| | | |
|-----------|---|-----------------|
| 196-97 | — | Rs. 1,55,00,000 |
| 1997-98 | — | Rs. 72,50,000 |
| 1998-99 | — | Rs. 69,12,500 |
| Till Date | | Rs. 2,96,62,500 |

[*Translation*]

Fake Degrees

2123. SHRI SHANTI LAL CHAPLOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some persons are involved in the racket of preparing and issuing fake degrees in the country;

(b) if so, whether any enquiry has been conducting in this regard;

(c) if so, the details thereof; and

(d) the action proposed to be taken against the persons responsible?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Death in Judicial Custody

2124. SHRI K. PARYMOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the 79 per cent of deaths in Judicial custody were as a result of Tuberculosis infection;

(b) whether the National Human Rights Commission has directed all the States to ensure medical examination of all jail inmates in accordance with the directions; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) 'Prisons' is a State subject as per the Seventh Schedule to the Constitution of India. Information relating to specific causes of deaths in judicial custody is not maintained by the Central Government.

(b) and (c) the National Human Rights Commission (NHRC) has advised the State Governments to ensure that all prisons inmates have periodical check-ups to detect if they are suffering from infectious diseases. The NHRC has also emphasised the need to have a comprehensive medical screening of all prisoners on admission in jails.

Child Abuse

2125. SHRI JANARDAN PRASAD MISRA:
SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the cases of child abuse have rapidly increasing during the last one year;

(b) if so, whether the Government are contemplating to take any step to check child abuse;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (d) Although a nation-wide assessment to determine the incidence of child abuse during the last one year has not been undertaken by the Government, provisions already exist in different Acts to check child abuse. Realising that the justice system as available for adults is not suitable for children, the Juvenile Justice Act, a Central Act applicable to the entire country except the State of Jammu & Kashmir, was enacted in 1986. Under the Act a separate chapter is devoted to offences in respect of juveniles including punishment and